

ACT No. V OF 1942.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the
2nd March, 1942.)

An Act further to amend the Indian Boilers Act, 1923.

V of 1923

WHEREAS it is expedient further to amend the
Indian Boilers Act, 1923, for the purpose herein-
after appearing ;

It is hereby enacted as follows :—

1. This Act may be called the Indian Boilers (Amend- short title.
ment) Act, 1942.

V of 1923.

2. In sub-section (1) of section 3 of the Indian Boilers Act, 1923,—
Amendment
of section 3
Act V of 1923.

(a) to clause (b) the word " or " shall be added ;

(b) after clause (b) the following clause shall be
added, namely :—

" (c) appertaining to a sterilizer or disinfector
of a type such as is commonly used in
hospitals, if the boiler does not exceed twenty
gallons in capacity."

Price anna 1 or 1½d.

GIPD—S1—1306LD—23.4.42—5,000.